

# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

#### REVIEW APPLICATION NO.11 of 2002 (In O.A.1169 of 1997)

## Dated this Wednesday the 1st May, 2002

Union of India through the Divisional Railway Manager, Central Railway, Bhusawal. - Applicant

#### <u>Versus</u>

Kunjilal Vanmali Prasad, Helper Khalasi, I.O.W. Manmad R/o 'B' Road, Limpus Club, D.322/B, Outhouse, Bhusawal

- Respondent

### ORDER

# By Hon'ble Mr.B.N.Bahadur, Member (A) -

This is a Review Petition filed by Union of India through the DRM, Central Railway, Bhusawal (Respondents in OA 1169/97). The petitioner prays for a clarification in regard to the payment of cost as he states there is an error apparent on the face of record which seems to be a clerical error.

- Para 6 of the order reads as follows:

  "6. It is unfortunate that the applicant has been made to come to the Court. He is hereby granted costs of Rs.2000/- (Rupees Two thousand only). The OA is disposed of accordingly. No costs."
- 3. It is clear that there is an error apparent on the face of the record and hence we proceed to correct it. From a reading of the above Para 6 in the Order it is seen that the cost of Rs.2000/ (Rupees Two thousand only) is consciously awarded in view of the reasons stated therein. The last two words viz. "No costs" have come in as a clerical error. In the circumstances, there is no need for hearing the other side.

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4. In view of the above, we hereby order that the last two words viz. "No costs" appearing in Para 6 of the Order in OA 1169/97 be deleted. Fresh copies of the order be issued to both sides.

find (S.L.Jain) Member(J)

(B.N.Bahadur) Member (A)

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order/100 despatched
to April 10 appondent (s)

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